

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27680/2018

(Arising out of impugned final judgment and order dated 09-02-2018 in RAMA No. 1/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(IA No. 133981/2018 - CONDONATION OF DELAY IN FILING IA No.133982/2018 - EXEMPTION FROM FILING O.T.)

Date : 06-07-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

MR. DEVADATT KAMAT, SR.ADV.(A.C.),  
Mr. M. Yogesh Kanna, AOR (A.C.)  
Mr. Raja Rajeshwaran S., Adv.

For Petitioner(s) Mr. R.K. Raizada, Sr. Adv.  
Mr. Bhakti Vardhan Singh, AOR  
Mr. Rajesh Kumar, Adv.  
Mr. soumya Ranjan Paikray, Adv.

Mr. M. Yogesh Kanna, AOR

For Respondent(s) Mr. Mahesh Agarwal, Adv.  
Ms. Devika Mohan, Adv.  
Mr. Yojit Mehra, Adv.  
Mr. E.C. Agrawala, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In terms of the letter circulated by learned counsel for the petitioners, let the matter be adjourned for two weeks.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(MATHEW ABRAHAM)  
COURT MASTER